

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - I**

ITEM No.115  
CP(IB)/158(AHM)2022

**Proceedings under Section 95 IBC**

**IN THE MATTER OF:**

Omkara Assets Reconstruction Private Limited  
V/s  
Rajesh Thakkr  
(Personal Guarantor)

.....Applicant

.....Respondent

**Order delivered on 16/02/2024**

**Coram:**

**Mr. Shammi Khan, Hon'ble Member(J)**  
**Mr. Sameer Kakar, Hon,ble Member(T)**

**PRESENT:**

For the Applicant : Mr. Jay Kansara, Advocate a.w.  
: Ms. Adrita Bhuyan, Advocate  
For the Respondent : Mr. Bhavesh Chokshi, Advocate

**ORDER**

The present application has been received from Court No. 2 by way of transfer. It is seen that RP has already filed its report under Section 99 of the IBC, 2016. The RP report was filed way back on 18.07.2022.

Learned Counsel for the Respondent/personal guarantor admitted that no reply / objection to this report has been filed till date. Hence, he seeks and is granted seven days' time to file the same.

Let a copy of the IRP report also be served upon the corporate debtor, if not served so far, within three days, along with a copy of this order intimating the next date of hearing and file proof of service.

Re-list on 13.03.2024

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**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

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**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**